## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2422 ANSWERED ON:28.03.2012 LACK OF INFRASTRUCTURAL FACILITIES IN SCHOOLS Choudhry Smt. Shruti;Mirdha Dr. Jyoti

## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any details of the Primary, Middle and High Schools which have no infrastructure, no toilets especially for girls and are in a dilapidated condition and require renovation;
- (b) if so, the details thereof, State-wise including Haryana during the last three years and the reasons therefor;
- (c) the funds allocated and utilised during the last three years and the current year, State-wise;
- (d) whether the funds meant for the above purposes have been diverted;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the action plan prepared for the Twelfth Five Year Plan, State-wise including Haryana to solve these problems permanently in consultation with each State Government including Haryana?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(DR. D. PURANDESWARI)

- (a) & (b) A State-wise statement on the number of primary, middle and high schools lacking in infrastructure and in dilapidated condition is at Annexure-I.
- (c) A State-wise statement on the funds provided for total civil works under SarvaShikshaAbhiyan (SSA)and RastriyaMadhyamikShikshaAbhiyan (RMSA) during the last three years and current year is at Annexure-II.
- (d) & (e) No instance of diversion of funds meant for civil works under SSA and RMSA have come to the notice of the Ministry.
- (f) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 mandates the appropriate Governments to establish within such area or limits of neighborhood as may be prescribed, a school where it is not so established, within a period of three years from the commencement of the Act. The appropriate Governments are also required to provide school infrastructure for elementary education in accordance with the norms prescribed in the Schedule to the RTE Act. State Governments/UT Administration are mandated to provide these facilities in all schools as per the time frame mandated under the RTE Act. All new schools constructed under SSA have provision for toilets and drinking water. SSA also provides for toilets in existing schools in urban areas. In the case of existing schools in rural areas, toilets are provided in convergence with the Total Sanitation Campaign (TSC) implemented by the Ministry of Drinking Water & Sanitation. The requirement of these facilities are worked out by the States/UTs based on need at school/village/block and district level, and reflected in their Annual Work Plan and Budget (AWP&B). The States/UTs have been requested to work out their requirements of toilet facilities and include the same in their AWP&B for 2012-13, in accordance with SSA norms.

The Working Group Reports for the 12th Five Year Plan have been submitted to the Planning Commission. The 12th Plan will be finalized by the Planning Commission after discussion in the National Development Council (NDC).